

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 02  
**(IB)-856 (PB)/2020**

**IN THE MATTER OF:**

Jones Lang Lasalle Property Consultants (India) Pvt. Ltd.

.... Applicant/petitioner

Vs.

Saha Infratech Pvt. Ltd.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 01.09.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant

Mr. Anupam Srivastava, Ms. Divya Joshi, Advs.

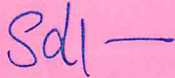
**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent.


Reply as well as written submission be filed within one week hereof by the respondent.

The applicant is also directed to file written submission on the next date of hearing.

List the matter on 15.09.2020.



**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**



**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**